

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

MA 2007/2001
IN
C.P.No.643/2001
IN
O.A.No.2395/2001

New Delhi this the 18th day of January 2002

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Ram Phal
working as Postal Assistant
General Post Office
Delhi-110006
(By Advocate: Shri S.K.Gupta) ...Petitioner.

Vs.

1. Sh. Harinder Singh,
Chief Post Master General
Department of Posts,
Dak Tar Bhawan,
New Delhi.
2. Sh. G.P. Garg,
Chief Post Master,
General Post Office,
New Delhi-110006.
3. Mr. Kharakwal
Director Postal Services (P)
Delhi Circle
New Delhi-110001.
4. Sh. O.P. Sharma
Deputy Chief Post Master
General Post Office,
New Delhi-110006.

Respondents

(By Advocate: Shri Rajeev Bansal)

O R D E R (Oral)

Hon'ble Shri S.R. Adige, VC (A)

Heard both sides.

2. Shri Rajeev Bansal, learned counsel states that MA 2007/2001 already stands allowed.
3. As ~~far as~~ ^{far as} CP 2007/2001 is concerned, Shri Bansal invites attention to respondents' reply, and states that the Tribunal's order dated 12.9.2001

(2)

3

inadvertently escaped respondents' notice and that is why recovery @ Rs.500/- was made from applicant's salary for September & October, 2001. As soon as said orders came to notice of answering respondents, ^{further} ~~subsequent~~ recoveries were stopped and applicant has been paid full salary for November, 2001. We are satisfied with respondents explanation and the CP is, therefore, dropped having become infructuous. Notices discharged.

4. List the OA before appropriate Bench for hearing on 5.3.2002.

5. Shri S.K.Gupta states that he does not wish to file rejoinder.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S. R. Adige
(S. R. Adige)
Vice Chairman (A)

/kd/